

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 327/GT/2014**

Subject : Approval of tariff of Vindhyachal Super Thermal Power Station, Stage-II (1000 MW) for the period from 1.4.2014 to 31.3.2019 in Petition No. 327/GT/2014-**Implementation of the judgment dated 29.1.2020 of the Appellate Tribunal for Electricity in Appeal No. 93/2017 (NTPC v CERC & ors)**

Petitioner : NTPC Limited

Respondent : MPPMCL & 6 ors

Date of hearing : **13.8.2020**

Coram : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member

Parties present : Shri Venkatesh, Advocate, NTPC  
Shri Ashutosh K. Srivastava, Advocate, NTPC  
Shri E.P.Rao, NTPC

**Record of Proceedings**

Pursuant to the judgment dated 29.1.2020 of the Appellate Tribunal for Electricity (in short 'APTEL') in Appeal No. 93/2017, this Petition was taken up for hearing through video conferencing.

2. During the hearing, the learned counsel for the Petitioner submitted that Appeal No.93/2017 was filed by the Petitioner challenging the disallowance of additional capital expenditure incurred towards (i) installation of Continuous Emission Monitoring System and (ii) installation of CCTV Surveillance system. He however pointed out that though APTEL vide its judgment dated 29.1.2020 had set aside the Commission's order dated 6.2.2017, it has remanded the matter to the Commission only on the issue of installation of CCTV Surveillance system. The learned counsel accordingly submitted that it has filed IA before APTEL seeking clarification on the said judgment, primarily on the scope of remand with respect to the issues raised by the Petitioner in the said appeal. He, therefore, prayed that this petition may be taken up for hearing after the decision of APTEL in the said IA filed by the Petitioner.

3. None was present on behalf of the Respondents. The Commission accepted the request of the learned counsel for the Petitioner to defer the hearing of this petition and



adjourned the matter. The Commission directed that the Petition shall be listed for hearing after the decision of APTEL in the said IA is communicated by the Petitioner.

By order of the Commission

**Sd/-**  
(B. Sreekumar)  
Deputy Chief (Law)

